

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 326/MP/2018**

Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for declaration that the factor/event, namely, delay in obtaining forest clearance for implementing the “Additional System Strengthening Scheme for Chhattisgarh IPPS - Part B”, is a force majeure event under the TSA dated 19.5.2015 and further seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the TSA dated 19.5.2015.

Petitioner : Raipur Rajnandgaon Warora Transmission Limited

Respondents : Maharashtra State Electricity Distribution Co. Ltd. & Ors.

Date of Hearing : 21.8.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Buddy A. Ranganadhan, Advocate, RRWTL  
Shri Raunak Jain, Advocate, RRWTL  
Shri Zeeshan Alam, Advocate, RRWTL  
Shri M.G. Ramachandran, Senior Advocate, WKTL  
Shri Shubham Arya, Advocate, WKTL  
Ms. Poorva Saigal, Advocate, WKTL  
Shri G. Umopathy, Advocate, MSEDCL  
Shri Ravin Dubey, Advocate, MPPMCL

**Record of Proceedings**

Learned counsels for the Petitioner, MSEDCL and MPPMCL advanced their extensive arguments in support of their contentions and reiterated the submissions made in their respective submissions.

2. Based on the request of the learned counsels for the parties, the Commission directed the Petitioner and the Respondents to file their respective written submissions, on or before, 30.8.2019 with copy to the each other. The Commission directed that due date of filing written submissions should be strictly complied with. No extension shall be granted on that account.

3. Learned senior counsel appearing on behalf of Warora Kurnool Transmission Ltd.(WKTL) requested to implead WKTL as necessary party to the Petition and to direct PGCIL in regard to the payment to WKTL as per the TSA from the deemed



COD. The Commission declined to issue any direction in this regard and observed that WKTL may file a separate Petition in accordance with law, if they so desire.

4. Subject to the above, the Commission reserved order in Petition.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

